CCS Rules for Government Servants

4209. SHRI MANOJ BHATTACHARYA: Will the PRIME MINISTER be pleased to state :

(a) whether it is a fact that CCS (Conduct) Rules and CCS (CCA) Rules for Government servants were framed as long as back in 1964 and 1965 respectively;

(b) whether any amendment in the said rules were made since then;

(c) if so, how many amendments are made till date; and

(d) the details of the amendments made alongwith their date of notification ?

THE MINISTER OF STATE IN THE DEPARTMENT OF PERSONNEL AND TRAINING AND DEPARTMENT OF PENSION AND PENSIONERS" WELFARE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI VASUNDHARA RAJE): (a) Yes, Sir,

(b) to (d) So far 24 amendments to CCS (Conduct) Rules, 1964 and 61 amendments to CCS(GCA) Rules, 1965 have been made. These amendments have been notified in the Official Gazette and a statement showing the details of Notifications is attached (*See* below). All amendments form part of relevant published documents.

STATEMENT

CCS (CCA) Rules, 1965

Principal rules were published in the Gazette of India vide Notification No. 7/2/63-Estt.(A) dated 20-11-65 and subsequently amended by Notifications published in the Gazette of India Part-II, Section 3,' Sub-section (ii) under the following numbers and date:—

1966 S.0.1149, dated 13-04-66

S.0.1596, dated 4-06-66 S.O. 2007, dated 9-07-66 S.O. 2548, dated 2-09-66

S.O. 2854, dated 1-10-66

5.0. 2854, dated 1-10-00

1967 S.O. 1282, dated 15-04-67

S.O. 1457, dated 29-04-67

S.O. 3253, dated 16-09-67

S.O. 3530, dated 7-10-67

S.O. 4151, dated 25-11-67

- 1968 SO. 32.1, dated 9-03-68 S.O. 1441, dated 27-04-68 S.O. 1870, dated 1-06-68 S.O. 3423, dated 28-09-68 1969 S.O. 5008, dated 27-12-69 1970 S.O. 397, dated 7-02-70 1971 S.O. 35217, dated 25-09-71 1972 S.O. 249, dated 1-01-72 S.O. 990, dated 22-04-72 S.O. 1600, dated 1-07-72 S.O. 2789, dated 14-10-72 S.O. 929, dated 31-03-73 1973 1974 S.O. 1648, dated 6-07-74 1975 S.O. 2742, dated 31-07-76 S.O. 4664, dated 11-12-76 1977 S.O. 3062, dated 8-10-77 S.O. 3573, dated 26-11-77 S.O. 3572, dated 26-11-77 S.O. 3671, dated 3-12-77 1978 S.O. 2464, dated 2-09-78 S.O. 2465, dated 2-09-78 1979 S.O. 920, dated 17-02-79 1980 S.O. 1769, dated 5-07-80
- 1981 S.O. 264 dated 24-01-81 S.O. 2126 dated 8-08-81 S.O. 2203, dated 22-08-81 S.O. 2512, dated 3-10-81
- 1982 S.O. 168, dated 23-01-82
- 1985 Notification No. 11012/15/84-Estt. (A), dated 5-7-1985
 Notification No. 11012/05/85-Estt. (A), dated 29-7-1985
 Notification No. 11012/06/85-Estt. (A), dated 6-8-1985
 S.O. 5637, dated 21-12-85
 S.O. 5743, dated 28-12-85

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	Notification No. 11012/24/85-Estt. (A), dated 26-11-1985
1987	S.O. 830, dated 28-03-1987
	S.O. 831, dated 28-03-1987
	S.O. 1591, dated 27-06-1987
	S.O. 1825, dated 18-07-1987
1988	S.O. 3060, dated 15-10-1988
	S.O. 3061, dated 16-10-1988
1989	S.O. 2207, dated 16-9-1989
1990	S.O. 1084, dated 28-4-1990
	S.O. 2208, dated 25-8-1990
1992	S.O. 1481, dated 13-6-1992
	G.S.R. 289, dated 20-6-1992/ In part II
	G.S.R. 589 dated 26-12-1992 Sec. 3, Sub-Sec. (i)
1994	G.S.R. 499 dated 8-10-1994
1995	G.S.R. 276 dated 10-6-1995
1996	G.S.R. 17 dated 20-02-1996
	G.S.R. 125 dated 16-03-1996
1997	Notification No. 11012/3/96-Estt. (A) dated 18-9-1996
	CCS (Conduct) Rules, 1964

The Principal rules were published in the Gazette of India vide Ministry of Home Affairs Notification No. 15/4/63-Estt. (A) dated 30th November, 1964 (S.O. No. 4177 dated the 12th December ,1964, Part II, Section 3, Sub-section (ii) and subsequently amended vide :—

S.No,	Notification No.	Date	Published in the Gazette of India Part II Section 3 Sub- section (ii).	
			S.O. No.	Date
(1)	(2)	(3)	(4)	(5)
1.	25/23/68-Estt. (A)	03-02-70	482	14-02-70
2.3.	25/11/72-Estt.(A)	24-10-72	3643	04-11-72
	25/57/64-Estt. (A)	5-01-73	83	13-01-73

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(1) (2)	(3)	(4)	(5)
4. 11013/12/75-Estt. (A)	13-02-76	846	28-02-76
5. 25/19/74-Estt.(A)	30-06-76	2563	17-07-76
6. 11013/19/75-Estt. (A)	06-07-76	2691	24-07-76
7. 11013/06/75-Estt.(A)	24-11-76	4663	11-12-76
8. 11013/4/76-Estt.(A)	24-08-77	2859	17-09-77
9. 11013/03/78-Estt. (A)	22-09-78	2859	30-09-78
10. 11013/12/78-Estt. (A)	22-12-78	3	06-01-80
11. 11013/3/80-Estt. (A)	24-04-88	1270	10-06-80
12. 11013/21/85-Estt. (A)	03-10-85	4812	19-10-85
13. 11013/6/85-Estt. (A)	21-02-86	935	08-03-86
14. 11013/11/85-Estt. (A)	07-03-86	1124	22-03-86
15. 11013/5/86-Estt. (A)	04-09-86	3159	20-09-86
16. ll()13/16/85-Estt.(A)	10-09-86	3280	27-09-86
17. U013/l/87-Estt. (A)	27-07-87	1965	08-08-87
18. 11013/19/87-Estt. (A)	19-04-88	1454	14-05-88
19. 11013/18/87-Estt. (A)	18-09-90	2582	06-10-90
20. 11013/20/91-Estt.(A)	09-12-92	3132	26-12-92
21. 11013/4/93-Estt.(A)	12-07-95	GSR 355	29-07-95
22. 11013/4/93-Estt. (A)	16-08-96	GSR 367	31-08-95
23. 11013/10/97-Estt.(A)	13-02-98	GSR 49	7-03-98
24. 11013/5/97-Estt. (A)	14-10-89		

Alleged Guilty Penalised Through CBI

4210. SHRI K. KALAVENKATA RAO : Will the PRIME MINISTER be pleased to refer to answer to starred question 219 given in the Rajya Sabha on 9th March, 2000 and state :

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